

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

STARRED QUESTION NO:286
ANSWERED ON:23.07.2009
QUALITY ASSURANCE SCHEME FOR FOOD PROCESSING UNITS
Reddy Shri Magunta Srinivasulu

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the details of the programmes launched under the Quality Assurance Scheme for the food processing industries;
- (b) whether any action has been taken to ensure implementation of standard practices in food processing units; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAI)

(a) & (c): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (c) of Lok Sabha Starred Question No. 286 for answer on 23.7.2009 regarding Quality Assurance Scheme for Food Processing Units.

(a): The Ministry of Food Processing Industries under its scheme for (i) Research and Development in Processed Food Sector, (ii) Setting up / Upgradation of Quality Control/ Food Testing Laboratories, (iii) Implementation of HACCP / ISO22000, ISO14000 / GHP / GMP quality / safety management systems and (iv) Promotional activities is providing financial assistance for implementation of Total Quality Management System. Under the scheme all implementing agencies are eligible for reimbursement of 50% of cost of consultant fee, fee charged by Certification Agency, plant and machinery, technical civil works, and other expenditure towards implementation of Total Quality Management System including ISO14000, ISO22000, HACCP, GMP and GHP in general areas subject to maximum limit of Rs. 15 lakh and 75% in difficult areas subject to a maximum of Rs. 20 lakh.

In addition, other organizations like Agricultural and Processed Food Products Export Development Authority (APEDA) under Ministry of Commerce, and Development Commissioner Small Scale Industries DC(SS) under Ministry of Micro, Small and Medium Enterprises are also providing assistance under its various schemes for quality development.

(b) & (c): The standard practices in the food processing units of various products such as Fruits & Vegetables, Meat & Meat products, Milk products, Edible Oils & other Food Products are monitored as per the relevant clauses of Fruit Products Order (FPO) 1955, Milk and Milk Products Order (MMPO) 1992, Meat Food Products Order (MFPO) 1973, Solvent Extracted Oil, De oiled Meal, and Edible Flour (Control) Order (SEO) 1967 and Vegetable Oil Products (Control) Order (VOP) 1947, Prevention of Food Adulteration (PFA) Act 1954. The said orders are implemented by Food Safety & Standard Authority of India (FSSAI) under Ministry of Health and Family Welfare.